

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DEHRADUN CIRCUIT BENCH: DEHRADUN**

**BEFORE, SHRI SAKTIJIT DEY, VICE PRESIDENT
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**ITA No.749/Del/2017
(Assessment Year: 2012-13)**

Sh. Bahar Ahmed, C/o- M/s. RRA TaxIndia, D-28, South Extension, Part-1, New Delhi	Vs	Income Tax Officer, Kotdwar
PAN – AFKPA8308J		
(Appellant)		(Respondent)

Appellant By	None
Respondent by	Sh. A.S. Rana, Sr. DR
Date of Hearing	20.06.2023
Date of Pronouncement	23.06.2023

ORDER

This is an appeal by the assessee against order dated 30.11.2016 of learned Commissioner of Income Tax (Appeals), Dehradun, for assessment year 2012-13.

2. When the appeal was called out, none appeared on behalf of the assessee. However, learned Authorized Representative of the assessee has filed a letter dated 01.09.2011 seeking withdrawal of

the appeal as the assessee has opted to settle the dispute under the Direct Tax Vivad Se Vishwas Act, 2020 and has received the certificate issued by the designated authority in Form No. 5.

3. Learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. Having considered the submission of learned Departmental Representative and perused the materials on record, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in Open Court on 23rd June, 2023

Sd/-
(SAKTIJIT DEY)
VICE PRESIDENT

Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 23/06/2023

RK/Sr.PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI
(Dehradun Circuit Bench, Dehradun)